

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2389 of 2020

Md. Sahim @ Md. Rahim Petitioner
Versus
The State of Jharkhand Opp. Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. S. P. Roy, Advocate
For the Opp. Party : Mr. Suraj Verma, A.P.P.

02/26.06.2020 Heard Mr. S. P. Roy, learned counsel for the petitioner and Mr. Suraj Verma, learned A.P.P. for the State.

Petitioner has prayed for grant of anticipatory bail, as he is apprehending his arrest in connection with Shikaripara P.S. Case No. 16 of 2019, corresponding to G. R. No. 307 of 2019.

It has been alleged that a Hywa vehicle loaded with cattle was intercepted and the apprehended persons had disclosed that the bovine animals were loaded by the petitioner and it was destined for Rampurhat.

The name of the petitioner, therefore, appears to have been disclosed by the apprehended accused persons. There does not seem to be any other evidence which would indicate that it was the petitioner who was instrumental in transporting the bovine animals.

In such circumstance, therefore, I am inclined to extend the privilege of anticipatory bail to the petitioner. Accordingly, the petitioner, named above, is directed to surrender in the court below within a period of four weeks from today and on such surrender, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each to the satisfaction of learned Sub-Divisional Judicial Magistrate, Dumka, in connection with Shikaripara P.S. Case No. 16 of 2019, corresponding to G. R. No. 307 of 2019, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(Rongon Mukhopadhyay, J.)